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File No. 1-(69) 2012/Port-Airport-DGHS/FSSAI  
Food Safety and Standards Authority of India  
(Ministry of Health and Family Welfare)

FDA Bhavan, Kolla Road  
New Delhi-110002  
Date: 05<sup>th</sup> March, 2014

OFFICE ORDER

This is to inform all concerned that in order to facilitate effective implementation of FSS Act, 2006 and for licensing of the Food Business operators within the jurisdiction of Seaports/Airports, following decisions have been taken:

- (a) Applications filed for grant of license at Seaport and Airport under Food Safety and Standards Act, 2006 up to 31<sup>st</sup> March, 2014 will be issued by the respective DOs under their jurisdiction as done prior to the issue of office order of even number dated 13.02.2014
- (b) Application filed by food business operators for license at Seaports and Airports from 1<sup>st</sup> April, 2014, will be handled by the notified DOs vide Office order of even number dated 13.02.2014; at other places status quo shall be maintained.
- (c) All Central licenses issued by the notified DOs vide office order of even number dated 13.02.2014 will be processed through FLRS (online) only.
- (d) For all licenses which are already issued by State/Central DOs at Seaports/Airports will be modified by notified DOs of Seaports and Airports at the time of renewal of existing licenses with renewal fee but without charging any fees for modification.

*Vinod Kotwal*  
(Vinod Kotwal)  
Director

To

1. All State Food Safety Commissioners
2. All Central Designated Officers
3. Additional Food Safety Commissioner, for Seaports and Airports.
4. PPS to Chairperson.
5. PS to CEO
6. Mr. IN Moorthy, NISG.